ability of cooling water, seismic requirements etc. and delays in the delivery of major equipment are the main factors causing a slippage in the project schedule.

- (c) The two units each of 35 MWe capacity are expected to be commis sioned in 1987-88 and 1988-89 respectively.
- (d) At the time of financial sanc tion the station was estimated at Rs. 209.89 crores. Expenditure in curred upto end March, 1984 is Rs. 274.81 crores and the revised sanctioned cost is Rs. 399.64 crores.

430. [Transferred to the 22nd January, 1985].

## दिल्ली में। में से पीड़ित लोगों को मुम्रावजा

431. श्री शंकर सिंह वाघेला : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार का ध्यान 10 जनवरी, 1985 के "इंडियन एक्सप्रैस" में प्रकाशित इस ग्राशय के समाचार की ग्रोर दिलाया गया है कि गत नवस्वर मास में दिल्ली में हुए दंगों से पीड़ित अनेक विस्थापितों को अभी तक जान और माल की क्षति से संबंधित समुचित मुआवजा नहीं मिला है और जिनके मुआवजे स्वीकृत भी हुये हैं उनकी जिकायत है कि जो ढंग मुआवजे की राशि निश्चित करने के लिए अधिकारियों ने अपनाये हैं, वे मनमाने हैं:
- (ख) यदि हां, तो इस संबंध में ब्योरा क्या है; ग्रीर
- (ग) सरकार द्वारा इस संबंध में श्रव तक की गई कार्यवाही श्रयवा की जाने वाली' कार्यवाही का ब्यौरा क्या है?

गृह यंत्रालय में राज्य मंत्री (श्रीमतो राम दुलारी सिन्हा) : (क) से (ग) सरकार ने समाचार देखा है दिल्ली प्रशासन

ने सूचित किया है कि 11-1-1985 तक, ग्रक्तूबर-नवम्बर, 1984 में दिल्ली मे हए हाल के दंगों में जान और माल के नकसान का मग्रावजा देने के लिए 19,668 द्वावेदन प्राप्त हुए हैं। इनमें से 19,650 दावों की जांच की जा चुकी है। 9,515 दावों को स्वीकार किया गया है जबकि भेष मामले ठोस नहीं पाये गए। दावेदारों • को 4.30 करोड़ रुपये वितरित किए गए। इससे यह स्पष्ट होता है कि अधिकतर दावों पर विचार किया गया है श्रीर उपयक्त सत्यापन के बाद वास्तविक मामलों में भगतान कर दिया गया है। दिल्ली प्रशासन ने, मुद्रावजे की राशि के निर्घारण में कोई मनमानी नहीं की थी। इसका निर्धारण सरकारी आदेशों के अनुसार और दिल्ली के राहत ग्रायक्त ग्रीर उपग्रायक्त के व्यक्तिगत पर्यवेक्षण में उपयुक्त संवीक्षा ग्रीर सत्यापन के बाद किया गया।

## Celebration of International Youth Year

432. SHRI S. W. DHABE: Will the PRIME MINISTER be pleased to state:

- (a) whether Government have drawn up any plans to celebrate the International Youth Year-1985 ' in India;
- (b) if so, what are the details thereof; and
- (c) what concrete programme has been drawn up to promote the cause of sports amongst the Youth during the Year?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH): (a) Yes, Sir.

(b) A calendar of activities has been drawn up and the State Governments have been also requested to observe the Youth Year in the light of the programmes suggested in the Calendar. Th3 activities include youth work camps, national integration camps, seminars and exhibitions on youth, sports activities etc. The National Youth Day , and the Na-

tional Youth Week have been already enthusiastically celebrated as part of the Youth Year activities.

(c) All sports schemes aim basically at promotion of sports among the youth. It is proposed to intensify the existing sports schemes and to launch certain new schemes, subject to availability of resources, in the context of the Seventh Five Year Plan. Mention may be made in this context of the national coaching scheme, sports talent search scholarships grants' to State Governments and State Sports Councils, grants to national sports federations and' adoption of schools for promotion of sports and games.

## Setting up of development boards in Maharashtra

- 433. SHRI S. W. DHABE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the resolution passed by Maharashtra Legislature on the 26th July, 1984 recommending the setting up of Development Boards in Maharashtra under article 371(2) of the Constitution along with a forwarding note or letter from Maharashtra Government have been received by the Central Government:
- (b) if so, when and what is the text of the resolution, together with the forwarding note or letter sent by the State Government; and
- (c) by when these Boards, including one for Vidarbha where agitation in the matter is going on, are likely to be set up?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) and (b) Yes, Sir. The text of the Resolution passed by the Maharashtra Legislature is as under:

"This Legislative Assembly/Council resolves that the Government of Maharashtra should request the President of India to issue, in exercise of the powers conferred by clause (2)

- of Article 371 of the Constitution of Indian upon him, an Order in respect of the State of Maharashtra for establishment of three separate. Development Boards for Vidarbha, Mara-thwada and the rest of Maharashtra."
- (c) The matter is receiving attention. It is not possible at this stage to indicate when these Boards would be set up.

## Setting up of Atomic Power Plants in the Seventh Plan period

- 434. SHRI R. RAMAKRISHNAN: Will the PRIME MINISTER be pleased to state:
- (a) whether Government propose to ret up a few more atomic power plants during the Seventh Five Year Plan period; and
- (b) whether any committee has been constituted to advise the Government on the suitability of the sites; and whether Kayaneulam, Tiravelvili district, in Tamil Nadu, has been approved as one of the sites by this committee?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL); (a) Yes, Sir.

(b) A Committee has been constituted for recommending suitable sites. The report of the site Selection Committee for the Southern Electricity Region is being examined by the Government at present.

भारत बंगलादेश सीमा पर तार लगाना

435. श्री र्शकर सिंह बाघेला :

श्री विश्व गोस्वामी :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) भारत बंगला देश सीमा पर
 कंटीलातार लगाने का निणर्थ किस तारीख